

[Mr. Speaker]

- (6) Shri A. V. Thomas
- (7) Shri H. V. Tripathi
- (8) Shri Karni Singhji
- (9) Shri A. K. Basu
- (10) Shri R. P. Nevatia.

I take it that the House agrees with the recommendations of the Committee.

Hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

*CORRECTION OF ANSWER TO
STARRED QUESTION NO. 5
DATED 16TH JULY, 1956.

TERMINAL TAX ON RAILWAY
PASSENGERS BILL*

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill to provide for the levy of a terminal tax on passengers carried by railway from or to certain places of pilgrimage or where fairs, melas or exhibitions are held."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the levy of a terminal tax on passengers carried by railway from or to certain places of pilgrimage or where fairs, melas or exhibitions are held."

The motion was adopted.

Shri Lal Bahadur Shastri: I **introduce† the Bill.

INDUSTRIES (DEVELOPMENT AND
REGULATION) AMENDMENT
- BILL

The Minister of Heavy Industries (Shri M. M. Shah): I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

Shri M. M. Shah: I‡ introduce the Bill.

TRAIN ACCIDENT BETWEEN JAD-
CHERLA AND MAHBUBNAGAR

Dr. Jaisoorya (Medak): On a point of information, Sir.

Mr. Speaker: I know hon. Members were anxious to know about the Hyderabad accident and the hon. Minister said he would place the matter before the House. He came to me yesterday with the information a bit late and therefore, I said he may place the matter this morning (Interruptions).

Shri Nambiar rose—

Mr. Speaker: The hon. Member represent the labour, and the hon. Minister is in charge of Railways. Nobody is gloating over the fact that so many people died. Let us hear the hon. Minister. There is no point in the labour accusing the Minister and the Minister accusing the labour.

Shri Nambiar (Mayuram): This is the second accident. The Board and the Ministry are responsible for it.

* See Part I Debates, dated 13th September, 1956, Cols. 2786—88.

** Published in the Gazette of India Extraordinary Part II—Section 2, dated 13-9-56—pp. 835—839.

† Introduced with the recommendation of the President.

‡ Published in the Gazette of India Extraordinary Part II—Section 2, dated 13-9-56—pp. 840—852.